

**THE HON'BLE SRI JUSTICE K.C.BHANU**

**AND**

**THE HON'BLE SRI JUSTICE M.S.K.JAISWAL**

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**C.M.A.M.P.No.690 of 2015**

**and**

**C.M.A.No.330 of 2015**

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**COMMON ORDER:** (per KCB,J)

The C.M.A. is filed against the order dated 27.04.2015 passed in O.S.No.394 of 2015 on the file of the Principal District Judge, Ranga Reddy District at L.B.Nagar.

In pursuance of the directions issued by this Court, on 30.04.2015, demand drafts for Rs.1,12,00,000/- obtained from the Scheduled Banks have been deposited to the credit of the suit.

It is represented that the respondents - plaintiffs have withdrawn the suit as not pressed.

Therefore, the appellant filed C.M.A.M.P.No.690 of 2015 seeking permission to withdraw the appeal and direct the Court below to return the demand drafts deposited by it. The respondents have no objection for the same.

Hence, the C.M.A.M.P. is accordingly ordered and the C.M.A. is dismissed as withdrawn.

As the C.M.A. itself is withdrawn, the Court below is directed to return the demand drafts deposited by the appellant.

Consequently, the miscellaneous applications, if any shall also stand disposed of. There shall be no order as to costs.

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**K.C.BHANU, J**

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**M.S.K.JAISWAL, J**

Dt:14.05.2015

kdl/gj

